

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.07

I.A No. 68/2020, 141, 228, 229,230/2021

I.A No.338/2024,

I.A No.847, 858/2023 & 155/2024 in

C.P. (IB) No.17/BB/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce

... Petitioner

Vs.

M/s. IDEB Projects Private Limited

... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 16.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A No.141/2021: Ms. Neha
For Liquidator : Shri Tushar Tyagi
For Applicant in I.A No.228, 229 &
230/21 & Respondent in I.A No.68/20
I.A No.858/23 & for R1 & 2 in
I.A 155/2024 : Shri S.Srihari

ORDER

I.A. No.141/2021

1. Heard the Learned Counsel for the Applicant and Respondent.
2. The Applicant Counsel stated that the arbitration proceedings are still in progress.
3. Considering the above, list the I.A on **13.08.2024**.

I.A. No.228, 229 & 230/2021

1. Heard the Learned Counsel for the Applicant and Respondent.
2. Pleadings are complete. List on **13.08.2024**.

I.A. No.847/2023

1. Heard the Learned Counsel for the Applicant and Respondent.
2. It is observed that that notice in the present I.A was issued on 22.01.2024 and proof of service for the same is also filed. However, no reply is filed by the Respondent.
3. Therefore, final one week time is granted to the Respondent to file reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. Failing which the right to file reply will be forfeited and matter will be decided on the records available. List on **13.08.2024**.

I.A. No.858/2023

1. Heard the Learned Counsel for the Applicant and Respondent.
2. The objections filed by the Respondents No.1 & 2 vide Dy.No.3596, by the Respondent No.3 vide Dy.No.3597 and by the Respondent No.4 vide Dy.No.3598 dated 21.06.2024 are taken on record.
3. The Applicant Counsel seeks time to file rejoinder to the reply.
4. One week time is granted to the Applicant to file rejoinder duly serving the copy on the otherside. List on **13.08.2024**.

I.A. No.155/2024

1. Heard the Learned Counsel for the Applicant and Respondents.
2. The Counsel for the R1 & 2 stated that the appeal has been preferred by the Respondents No.1 to 3 before the Hon'ble NCLAT.
3. It is noticed that the Respondent No.3 has not yet filed reply to the application. Therefore, final one week time is granted to the Respondent No.3 to file reply duly serving the copy on the otherside. Failing which the right to file reply will be forfeited and matter will be heard and decided based on the records available. List on **31.07.2024**.

I.A. No.338/2024

1. The application is filed by the Applicant seeking to take on record the 18th Progress report from 01.01.2024 to 31.03.2024.
2. Heard the Learned Counsel for the Applicant.
3. In view of the above, report is taken on record. Accordingly, **I.A No.338/2024** is disposed of.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)